

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 942 OF 2019**  
**IN**  
**APPEAL NO. 265 OF 2018 & IA NO. 1170 OF 2018**

**Dated: 10<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Watsun Infrabuild Pvt. Ltd. ....Appellant(s)**  
**Versus**  
**Tamil Nadu Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Sumant Nayak  
Mr. Samiron Borkataky  
Ms. Kritika Aangikish

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1  
  
Mr. S. Vallinayagam  
Ms. S. Amali for R-2

**ORDER**

**IA No. 942 of 2019**  
*(Application for transfer from Court-II to Court-I)*

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

**APPEAL NO. 265 OF 2018 & IA NO. 1170 OF 2018**

List the matter for hearing on **04.07.2019**, as agreed by the learned counsel appearing for both the parties.

**(Ravindra Kumar Verma)**  
**Technical Member**  
kt/m

**(Justice Manjula Chellur)**  
**Chairperson**